

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

OA No. 280 of 2002

Monday, this the 30th day of May, 2005

CORAM

HON'BLE MR. K. V. SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. G. Saramma,
Temporary Status Group 'D',
Head Record Office,
RMS 'TV' Division,
Trivandrum. Applicant

[By Advocate Shri Thomas Mathew]

Versus

1. Head Record Officer,
Railway Mail Service, Trivandrum Division,
Trivandrum.

2. Senior Superintendent,
Railway Mail Service, Trivandrum Division,
Trivandrum.

3. Director General,
Department of Posts, New Delhi.

4. Union of India, represented by its
Secretary, Department of Posts, New Delhi. Respondents

[By Advocate Shri T.P.M. Ibrahim Khan, SCGSC]

The application having been heard on 30-5-2005, the
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. K. V. SACHIDANANDAN, JUDICIAL MEMBER

The central issue involved in this case is whether casual labourers of the Postal Department with continuous service of three years after conferment of temporary status according to Casual Labourers (Grant of Temporary status and Regularisation) Scheme are entitled to get bonus on par with regular Group D employees or only as applicable to

Casual Labourers. Aggrieved by the non-granting of the same, the applicant has filed this OA seeking the following main reliefs:-

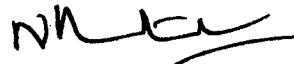
"(a) to declare that the applicant is entitled to Bonus for the year 2000-2001 as admissible to temporary Group 'D' employee and quash Annexure A4;

(b) to direct the respondents to pay the applicant the balance amount of Bonus for the year 2000-2001 with interest at 12%."

2. When the matter came up for hearing, vide order dated 20th September 2004, a Division Bench of this Tribunal has referred the matter to a Full Bench since there were conflicting decisions of the Bangalore Bench on the issue. Considering various aspects in the matter and the issue involved, the Full Bench, vide order dated 9th March 2005, has answered the reference approving the earlier Full Bench decision in OA 1517 and 1577 to 1646 of 2000 in V. Suresh Kumar and others vs. Sr. Superintendent and others of the Bangalore Bench decided on 1-5-2002 which has been upheld by the Karnataka High Court in the matter of Writ Petition No. 35419 and 42378-443 of 2002 decided on 9-7-2003.

3. In view of the above decision, we are of the view that the relief sought by the applicant will not survive and the Original Application is only to be dismissed. Accordingly, the Original Application is dismissed. In the circumstances, there is no order as to costs.

Monday, this the 30th day of May, 2005



N. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



K.V. SACHIDANANDAN
JUDICIAL MEMBER

Ak/NRP